

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/9332/2020

This the 30<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Dr.Tarsem Lal, aged 33 years,  
S/o Sh.Gian Chand,  
R/o Village Nagbani, Smailpur,  
Tehsil Jammu.

.....Applicant

(Advocate: None)

**Versus.**

1. State of Jammu & Kashmir,  
Through Commissioner/Secretary,  
Health & Medical Education Department,  
J&K Govt. Srinagar/Jammu.
2. Principal, Govt. Medical College,  
Jammu.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, DAG)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Despite sending the pin to the learned counsel for the applicant, he has not appeared for the Video Conference. He has also not picking up the phone.

:: 2 ::

2. Shri Sudesh Magotra, learned counsel for the respondents is present.
3. The Hon'ble High Court vide its order dated 07.10.2020 directed the applicant to appear before this Tribunal on 30.12.2020 i.e. today. Neither the applicant nor the learned counsel for the applicant put in appearance on behalf of the applicant.
4. It appears that applicant has lost interest in prosecuting the case. Hence, the same is dismissed as infructuous. No costs.

(RAKESH SAGAR JAIN)  
MEMBER (J)

*Ak/-*